

**Central Administrative Tribunal
Principal Bench**

OA No.921/2016

New Delhi, this the 05th day of April, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. P. K. Basu, Member (A)**

Ashok Kumar Dua
Retired Lecturer (Mechanical Engineering)
Aged around 71 years,
S/o late Nand lal
R/o 24B, Sector-7,
Pocket-1, DDA SFS Cat.III Flat,
Dwarka, New Delhi 110 075. Applicant.

(By Advocate : Shri Sourabh Ahuja)

Versus

1. Govt. of NCT of Delhi
Through its Chief Secretary
Delhi Sachivalaya,
I.P. Estate, New Delhi-2.
2. Principal Secretary/Secretary
(Technical Education)
Department of Training & Technical Education,
GNCT of Delhi,
Muni Maya Ram Marg,
Pitam Pura, Delhi-88.
3. Deputy Director (E-I)
Department of Training & Technical Education,
GNCT of Delhi,
Muni Maya Ram Marg,
Pitam Pura, Delhi-88.
4. The Principal
Pusa Polytechnic
Directorate of Training & Technical Education,
Pusa, New Delhi. ... Respondents.

(By Advocate : Mrs. Avnish Ahlawat)

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman :

The applicant in this case retired as Lecturer (Mechanical Engineering). He has approached this Tribunal seeking a direction for grant of selection grade to him on the basis of various circulars and notifications issued by the All India Council for Technical Education

(AICTE). The claim of the applicant is similar to the applicants in OA No.920/2016, OA No.922/2016 and OA No.927/2016. He has also made a representation dated 12.01.2015.

2. Vide separate order passed in the aforesaid OAs, we have directed the respondents to consider the claims of the applicants therein in accordance with the circulars referred to in our order. Since the claim of the applicant in the instant OA is similar in nature, this Application is disposed of with the direction to the respondents to consider the representation of the applicant dated 12.01.2015 on similar lines as in the case of applicants in OA No.920/2016, OA No.922/2016 and OA No.927/2016. In the event the claim of the applicant is to be rejected, the same shall be by a speaking and reasoned order. The applicant shall have liberty to seek redressal in the event his claim is rejected by the respondents.

(P. K. Basu)
Member (A)

(Permod Kohli)
Chairman

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